

- (vii) The Varada Gramena Bank (Staff) Service Regulations, 1985. [Placed in library. See No. LT-6115/88]
- (viii) The Bikaner Kshetriya Gramin Bank (Staff) Service Regulations, 1986. [Placed in library. See No. LT-6116/88]

Notifications under Imports and Exports (control) Act, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PRIYA RANJAN DAS MUNSI) : I beg to lay on the Table :—

- (1) A copy of the Notification No. S. O. 235(E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1988 authorising the Joint Chief Controllers of Imports and Exports, the Deputy Chief Controllers of Imports and Exports, the Customs Collectors and the officers of Customs under the Customs Act, 1962, the Development Commissioner for Iron and Steel, the Deputy Development Commissioner for Iron and Steel and the Superintendents of Police in the Economic Offences wing of the Central Bureau of Investigation, to make complaints in writing in Courts in respect of any offence punishable under section 5 of the Imports and Exports (Control) Act, 1947, issued under section 6 of the said act.
- (2) A copy of the Imports (Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No S.O. 200(E) in Gazette of India dated the 23rd February, 1988 issued under section 3 of the Imports and Exports (Control) Act, 1947. [Placed in library. See No. LT-6117/88]

Postmortem Report of Shri K. Vasudeva Panicker, Member of Parliament

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PRIYA RANJAN DAS MUNSI) : On behalf of Kumari Saroj Khaparde, I beg to lay on the Table a copy of the Post-mortem Reports (Hindi and English versions) of Shri K. Vasudeva Panicker, Member of Parliament. [Placed in library. See No. LT 618/88]

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 26th April, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd May, 1988, adopted the following motions in regard to the Committee on Public Accounts :
 "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1989, and do proceed to elect in such manner as the

Chairman may direct seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :

1. Shri M.S. Gurupadaswamy
2. Shri Yalla Sesi Bhushana Rao
3. Shri Kalpnath Rai
4. Shri Surender Singh
5. Shrimati Manorama Pandey
6. Shri T. Chandrasekhar Reddy
7. Shri Kailash Pati Mishra.

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd May, 1988, adopted the following motion in regard to the Committee on Public Undertakings :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 1989, and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the

above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :

1. Thakur Jagatpal Singh
2. Shri Kamal Morarka
3. Shri Dipen Ghosh
4. Shri Virendra Verma
5. Shri Raof Valfullah
6. Shri A.G. Kulkarni
7. Shri V. Narayanasamy

(iv) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd May, 1988 adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1989, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :

1. Shri N. Rajangam
2. Shri Anand Prakash Gautam
3. Shri Ramnarayan Goswami

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| <p>4. Shri V. Ramanathan</p> <p>5. Shri Puttapaga Radhakrishna</p> <p>6. Shrimati Kailashpati</p> <p>7. Shri G. Swamy Naik</p> <p>8. Shri Dhuleshwar Meena</p> <p>9. Prof. N.M. Kamble</p> <p>10. Shri Jerlie E. Thriang</p> | <p>(4) Consideration of a motion for concurring in the recommendation of Rajya Labha for reference of the Shipping Agents (Licensing) Bill, 1987, to a Joint Committee.</p> <p>(5) Discussion on the motion regarding continued growth of population.</p> <p>(6) Discussion on the statement made by the Minister of Defence regarding the allegation of payment of commission to Indian agent in the purchase of submarines from M/s HDW of Federal Republic of Germany at 4.00 PM on Monday, the 9th May, 1988.</p> |
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12.05 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 9th May, 1988, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (a) The Cine Workers and Cinema Theatre Workers (Regulation of Employment) Bill, 1987;
 - (b) The Hospitals and Other Institutions (Redressal of Grievances of Employees) Bill, 1988.
 - (c) The Companies (Amendment) Bill, 1988.

MR. SPEAKER : Smt. Jayanti Patnaik.

(Interruptions)

MR. SPEAKER : Mr. Tewary, sit down. I am on my legs. Take your seat. Loo. here. The law is for all. Nobody is immune, even the Minister or whatever he is. And the law will take its course. There is nothing to worry.

(Interruptions)

MR. SPEAKER : Now sit down. I have given my ruling. That is all. Nothing doing.

(Interruptions)

MR. SPEAKER : I don't like it. I will name you. Sit down. It is enough. I cannot do it. I am not going to allow this House to be a police station.

SHRIMATI JAYANTI PATNAIK (Cuttack) : The following matter may please be included in next week's agenda :

Though beedi making is flourishing as a Cottage Industry in Madhya Pradesh, thousands of people engaged in it continue to be exploited. A major factor for the growth of the industry is the availability of cheap labour. Besides, the forests are rich in tendu leaves, the main raw material for beedi. Rough estimates show that at least 20 crores beedis are rolled in the State daily making the industry a